



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

## NOTIFICATION

The 4th May, 2018

**No. LGL. 44/2010/45.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 25th April, 2018 is hereby published for general information.

**ASSAM ACT NO. XIII OF 2018**  
(Received the assent of the Governor on 25th April, 2018)

**THE ASSAM REPEALING ACT, 2018.**

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ACT

to repeal the Assam Junior Colleges (Provincialisation) Act, 2012.

Preamble

Whereas it is expedient to repeal the Assam Junior Colleges (Provincialisation) Act, 2012;

**Assam Act  
No. XV of  
2012**

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Assam Repealing Act, 2018.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Repeal of Assam  
Act No. XV of  
2012

2. The Assam Junior Colleges (Provincialisation) Act, 2012 shall stand repealed.

**Assam Act  
No. XV of  
2012**

Savings

3. The repeal by this Act of the enactment mentioned in section 2 shall not affect the validity, effect or consequences of anything already done under the enactment so repealed.

**S. M. BUZAR BARUAH,**Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.